IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-584/ND/2017

In the matter of:

Jay Infrastructure Limited

....PETITIONER

Vs.

Parsvnath Buildwell (P) Limited

. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 11.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Achin Goel, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in lieu of the Certificate from the Bankers in relation to the unpaid debts as mandated under Section 9 (3) (e) of the IBC, 2016, Bank statement for the period from the transactions commencement upp : from 30.11.2017 has been duly filed.

It is also represented that an advance copy of this application has been duly dispatched to the Corporate Debtor at its registered office address as reflected in the Master Data annexed at Page 34 of the typed set of documents. However, as mandated under the provisions, Certificate from the Banker is required to be produced. Hence, the petitioner is directed to furnish the Banker's Certificate within a period of one week from today (11.12.2017). Further, the petitioner is also directed to file an affidavit of service in relation to

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the service of an advance copy of the application for the proof of dispatch as annexed at page 139 also within a period of one week.

Notice of the next date of hearing shall also be taken to the Corporate Debtor which is fixed on 15.1.2018.

Post the matter on 15.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 11.12.2017